(d) what are the details of average annual expenditure, item-wise, to be incurred on this branch?]

वाणिज्य मंत्रालय में उपमंत्री (श्री एम० शफी कुरेशी) : (क) सुपर बाजार में एक अनुभाग खोलने के लिये सुपर बाजार द्वारा दिये गये सुझाव पर खादी तथा ग्रामोद्योग आयोग विचार कर रहा है।

(ख) से (घ) प्रश्न नहीं उठते।

†[THE DEPUTY MINISTER OF COMMERCE (SHRI M. SHAFI QURESHI): (a) The Khadi and Village Industries Commission is considering a proposal made by the Super Bazar to open a Section in the Super Bazar.

(b) to (d) Do not arise.]

नई दिल्ली नगर पालिका द्वारा खादी ग्रामोद्योग भवन के विरुद्ध कार्यवाही

1062. **श्रीमती विद्यावती चतुर्वेदी** : क्या **वाणिज्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि नई दिल्ली नगर पालिका द्वारा खादी ग्रामोद्योग भवन, नई दिल्ली पर मिलावटी शहद बेचने के आरोप में मुकदमा चलाया गया था ;

(ख) क्या न्यायालय में उनका अपराध सिद्ध हो जाने पर उन्हें दण्डित किया गया और उन पर जुर्माना भी किया गया;

(ग) यदि हाँ, तो खादी आयोग के नियमों के अधीन इस गलत काम के लिए विभागीय रूप से जिम्मेदार ठहराये गये अधिकारी का नाम क्या है ; और

(घ) उसके विरुद्ध क्या विभागीय कार्यवाही की गई ?

†[ACTION AGAINST KHADI GRAMODYOG BHAWAN, NEW DELHI BY N.D.M.C.

1062. SHRIMATI VIDYAWATI CHATURVEDI: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that the Khadi Gramodyog Bhavan, New Delhi were proceeded against by the New Delhi Municipal Committee for selling adulterated honey;

(b) whether they were convicted in the court and were awarded punishment and were also fined;

(c) if so, what is the name of the officer who was departmentally held responsible for this wrong act under rules of Khadi Commission; and

(d) what departmental action has been taken against him?]

वाणिज्य मंत्रालय में उपमंत्री (श्री एम० शफी कुरेशी) : (क) जी, हां।

(ख) न्यायालय ने निश्चय किया कि खादी ग्रामोद्योग भवन के विरुद्ध कोई अपराध प्रमाणित नहीं हुआ तथा भवन के प्रबन्धक को बरी कर दिया गया। उप-प्रबन्धक (श्री एच० एल० जैन) दोषी सिद्ध हुए और उन्हें एक वर्ष का कठोर कारावास तथा 7,500 रुपये जुर्माने का दण्ड दिया गया। इसकी अपील कर दी गयी है।

(ग) तथा (घ) भवन का कोई अधिकारी अभी तक इस मिलावट के लिये विभागीय रूप से जिम्मेदार नहीं ठहराया गया है। विभागीय जाच करने का प्रश्न विचाराधीन है।

†[THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI M. SHAFI QURESHI): (a) Yes, Sir.

† [ ] English translation.

(b) The Court held that no offence had been established against the Khadi Gramodyog Bhavan and the Manager of the Bhavan was discharged. The Assistant Manager (Shri H. L. Jain) was convicted and sentenced to one year's rigorous imprisonment and a fine of Rs. 7,500. An appeal has been preferred.

(c) and (d) No officer of the Bhavan has so far been held departmentally responsible for this adulteration. The question of holding a departmental enquiry is under consideration.]

नई दिल्ली के खादी ग्रामोद्योग भवन के व्यवस्थापक के खिलाफ मुकदमे

1063. **श्रीमती विद्यावती चतुर्वेदी :** क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि:

(क) खादी आयोग द्वारा संचालित खादी ग्रामोद्योग भवन, नई दिल्ली के वर्तमान व्यवस्थापक के खिलाफ अब तक कुल कितने मुकदमे चलाये गये हैं ; और

(ख) वह जमानत पर कितनी बार छूट कर आये;

(ग) क्या खादी आयोग ने व्यवस्थापक के खिलाफ कोई विभागीय कार्यवाही की है; और

(घ) यदि हां, तो उसका ब्यौरा क्या है ?

†[CASES AGAINST MANAGER, KHADI GRAMODYOG BHAVAN, NEW DELHI

1063. SHRIMATI VIDYAWATI CHATURVEDI: Will the Minister of COMMERCE be pleased to state:

(a) the number of cases launched so far against the present Manager of the Khadi Gramodyog Bhawan, New Delhi run by the Khadi Commission;

(b) the number of times he was released on bail;

(c) whether any departmental action has been taken against the Manager by the Khadi Commission; and

(d) if so, what are the details thereof?]

वाणिज्य मंत्रालय में उपमंत्री (श्री एम० शफी कुरेशी) : (क) दो।

(ख) दो बार ।

(ग) जी, नहीं।

(घ) प्रश्न नहीं उठता ।

†[THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI M. SHAFI QURESHI): (a) Two.

(b) Twice.

(c) No, Sir.

(d) Does not arise.]

YARDSTICK FOR NUMBER OF POSTS OF PAY CLERKS

1064. SHRI R. S. KHANDEKAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any prescribed yardstick for the number of posts of Junior payclerk, Senior payclerk, Inspecting payclerk and Divisional pay Master on Indian Railways;

(b) if so, the details thereof;

(c) whether the number of staff posted on the Central and Western Railways is in accordance with the prescribed yardstick; and

(d) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): (a) to (d) Information is being collected and will be laid on the Table of the Sabha.

† [ ] English translation.